



2026:AHC:47993

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3276 of 2026

Digvijay Singh And 5 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Madhup Narain Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Madhup Narain Shukla, learned counsel for the petitioners and Sri Vivek Singh, learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioners who are six in number are that they are initially engaged as Seasonal Collection Peon on 12.03.1992, 10.10.1986, 09.02.2000, 04.07.1995, 31.05.2000 and 07.02.1991. According to the writ petitioners, they are entitled to be absorbed/ regularized on the collection peon in terms of Uttar Pradesh Collection Peon Service Rules, 2004. As per the writ petitioners, process stood initiated for absorption/ regularization and on 01.09.2025, the District Magistrate, Basti had sent a letter addressed to the Principal Secretary, Uttar Pradesh Shashan for age relaxation.

3. Prayer in the present petition is for a direction to the respondents to consider and accord upper age relaxation to the writ petitioners for regularization/ absorption on the post of peon in pursuance of the letter dated 01.09.2025.

4. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by the first respondent, State of U.P. through Principal Secretary, Revenue Department, Rajasva-Anubhag- 7, Secretariat at Lucknow..

5. To such a submission, learned counsel for the petitioners has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioners to prefer a comprehensive representation along with the self-attested copy of the writ petition before the first respondent, who shall

accord consideration and to act upon the letter dated 01.09.2025 of the District Magistrate, Basti with regard to upper age relaxation of the writ petitioners for regularization/ absorption/ appointment on the post of collection peon strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

March 10, 2026

Ashu

(Vikas Budhwar,J.)